

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01817/2014**

**Dated Thursday the 4<sup>th</sup> day of October Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

M.Gandhi,  
Part Time Assistant Cook Cum Server,  
O/o Adi Dravidar Welfare Department,  
Puducherry. ....Applicant

By Advocate Mr. T. Annamalai

Vs

1. Government of Puducherry,  
rep by its Secretary,  
Adi Dravidar Welfare Department,  
Puducherry.
2. The Director,  
Adi Dravidar Welfare Department,  
Puducherry. ....Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"To call for the records pertaining to the order passed by the 2<sup>nd</sup> respondent in No. 1-22/ADW/E1/2013 dated 13.10.2014, quash the same and consequently direct the 2<sup>nd</sup> respondent to appoint the applicant for the post of welfare inspector and pass such further or other orders as this Hon'ble Tribunal deems fit and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant would be satisfied if Annexure A14 representation dt. 17.07.2018 is directed to be considered and appropriate order passed thereon.
3. Keeping in view the limited relief sought and without going into the merits of the case, the respondents are directed to consider Annexure A14 representation of the applicant dt. 17.07.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
4. OA is disposed of without going into its merits. No costs.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**04.10.2018**

SKSI